

(c) The Commission had set up a Committee of Experts to consider how best foreign language teaching in India could be developed further. On the recommendations of this Committee, the Commission has decided to support one lecturer in French, German and Russian in a few selected Universities. The Commission also proposes to consider, with the help of expert Committees, the kind and level of support which will be required by the universities for developing teaching and research in Foreign languages during the next plan period.

**Central University of Sanskrit at Kalady**

7130. SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether a memorandum requesting the establishment of Central University of Sanskrit at Kalady (Kerala); birth-place of Shri Shankaracharya and to raise the said village a Pilgrim Town was submitted by Shri Ram Krishna Advaita Ashram of Kalady (Kerala) to the Prime Minister during his visit to the place in September, 1977;

(b) if so, what were the other requests made in the same memorandum; and

(c) what action Government have taken or propose to take in near future?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):**

(a) Yes, Sir.

(b) The other requests relate to provision of funds for the buildings of Brahmanandodayam High School.

**Upper Primary and Junior Basic Schools.**

(c) It is not possible for Government to set up a Central University of Sanskrit at Kalady. The other requests are being referred to the State Government for suitable action.

**MR. SPEAKER:** Papers to be laid.

(Interruptions)

12.00 hrs.

**RE. MOTIONS FOR ADJOURNMENT**

**MR. SPEAKER:** Now I am on my legs. Will you please resume your seats?

Two questions have been raised. One is about the law and order situation at several places. I have received adjournment motions about several places—from UP, from Punjab and other places also. I have disallowed the adjournment motions. But I am going to allow a discussion under Rule 184. Mr. Stephen has given a notice which provides not for any particular State but you can bring up whatever you want. I shall try to find sometime in consultation with the Business Advisory Committee for you to discuss the matter in depth....

**SHRI O. V. ALAGESAN (Arkonam):** Kindly fix it up for tomorrow.

**MR. SPEAKER:** I have to consult the Business Advisory Committee.... (Interruptions) I will try to find time as early as possible. I will immediately call the Business Advisory Committee.... (Interruptions) I am not going to be dictated by anybody. But I take suggestions.

(Interruptions)\*\*

**MR. SPEAKER:** Do not record.

I shall try to find out. I shall call an emergency meeting of the Business Advisory Committee, if possible, today itself, and if not, tomorrow.

I will try to find time this week itself. So far as tornado is concerned, I am going to allow under 377 to-morrow.  
(Interruptions)

MR. SPEAKER: All will be discussed.

No further recording.  
(Interruptions)\*\*

MR. SPEAKER: Which is the rule that is broken? Please tell me.

SHRI C. K. CHANDRAPAN (Chinnanore): On your ruling, Sir.

MR. SPEAKER: On my ruling you cannot have a point of order.  
(Interruptions)\*\*

MR. SPEAKER I am hearing point of order.

Yes, Rule 56.....

SHRI C. K. CHANDRAPAN: Rule 58 It is about Motion for Adjournment. We are moving Adjournment Motion with a specific purpose.

MR. SPEAKER: I have rejected it.

SHRI C. K. CHANDRAPAN: Please listen.

MR. SPEAKER: You cannot go to the merits of the case. You must tell me the rule which has been breached.

SHRI C. K. CHANDRAPAN: Under Rule 58 the motion is quite in order.

MR. SPEAKER: Because it is in order, I need not allow. There is no point of order.

(Interruptions)\*\*

MR. SPEAKER: I have told you, I am giving you the opportunity for law and order discussion.

SHRI VAYALAR RAVI (Chirayinhal): On a point of order. I only want a clarification. I am not on

merits. Rule 58 clearly states about the admissibility of an adjournment motion. When we are moving an adjournment motion, we feel that there are certain urgent issues which should be brought to the attention of the Government. There has to be some debate and we can allow it to bring out the anxiety faced by the nation. I fully agree, Sir, we are not competent to, and it is not right on our part to, discuss a State matter or Law and Order of the State I don't want to discuss that. But the only question is, the attitude which is developing in the country today among the police and the Government. We want you to look into this.

MR. SPEAKER: That is on merit. Now you are going into the merit.

SHRI VAYALAR RAVI: On an earlier occasion also I myself raised the issue. I also requested you to look into it, as to what is happening in this country with the Police and the Government.

MR. SPEAKER: I have told you, I have allowed it.

SHRI VAYALAR RAVI: That is law and order, Sir. I want to speak on the democratic right of every citizen to make dissent. They have been shot down.

MR. SPEAKER: Mr. Ravi. It will come on two scores. First of all we can discuss the law and order situation throughout India. Police attitude will be one of the essential parts of it. The second is, the Home Ministry's Demands are there.

(Interruptions)

Please allow me. I have also a right to speak. I have got the right to speak. I have considered this matter and under Direction 115 when I say that I have not allowed it, you are not allowed to open a Debate about it. The Direction is very clear and it is not arbitrarily done. There are several motions on several sub-

[Mr. Speaker]

jects and it is more appropriate to discuss them together because they are all interlinked in a way.

Your complaint is that the Police are not behaving in the manner in which they should. That is why one incident will not do and that is why all incidents have to be discussed together. (Interruptions)\*\*

MR. SPEAKER: Don't record. Which is the rule that is broken? I am not allowing a debate or argument. You tell me which is the rule that is broken, I will allow.

श्रीमती चन्द्रावती (शिवानी) :

अध्यापक महोदय, मेरा प्वाइन्ट आफ़ ऑर्डर है, मैं कहना चाहती हूँ कि ला एंड ऑर्डर स्टेट सब्जेक्ट है.

MR. SPEAKER: It is not a point of order. What is the rule.

SHRIMATI CHANDRAVATI: I can say anything on a point of order.

MR. SPEAKER: No. No. Not at all. You are mistaken. You can only say under what rule. Please sit down. She has no right. You are not allowed. Don't record

(Interruptions)\*\*

SHRI K. P. UNNIKRISHNAN (Badagara): I am on a point of order. My point of order is this. The Agricultural University, Pantnagar is heavily subsidised by the Central Exchequer. (Interruptions).

MR. SPEAKER: This is point of order. I am asking which rule. Why don't you take note of my responsibility? I am asking the rule or the law which is broken.

SHRI K. P. UNNIKRISHNAN: The Pantnagar Agricultural University is

heavily subsidised by the Central Exchequer. It is not merely a matter of law and order of the State but it is also a matter of concern for this House how the Central Exchequer's finances are being disbursed. Now, the operations and all the projects subsidised from the Central Exchequer have come to a standstill. That is why, you know, I had sent a separate motion to you to consider the situation arising out of this. It happened because of a massive offensive launched by the police at the instance of certain people in Delhi. This is the point. (Interruptions).

MR. SPEAKER: What he says is that it is a Central subject.

SHRI K. P. UNNIKRISHNAN: It is not only law and order. Of course, partly law and order is there. But there are other issues which are involved.

MR. SPEAKER: I have considered that also. It has not appealed to me. Merely because Central Government is giving the money, it does not become a Central subject.

(Interruptions)\*\*

MR. SPEAKER: Do not record.

12.15 hrs.

#### RE. POINTS OF ORDER (PROCEDURE)

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Speaker, Sir, I am rising on a point of order under Rules 376 (1) (2) (3) (4) (5) (6); (a) (b) (c) (d) (e) and under Rule 377 and under Rules 56, 57 and 58. Under these five rules I am raising the point of order. We have been watching for the last week and this week that the Chair—not only you but even the other people who sit in the Chair—ask for the Rule. Sir, whenever we